

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14200/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in WC No. 37298/2018 passed by the High Court Of Judicature At Allahabad)

M/S. HINDALCO INDUSTRIES LTD.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 92969/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 92970/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Ashish Prasad, Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Ms. Mukta Datta, Adv.
Mr. Pruthvi Dhinoja, Adv.

For Respondent(s) Mr. Samar Vijay Singh, AOR
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.

Mr. Abhishek Singh, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the court made the following
O R D E R

In view of the letter circulated on behalf of respondent No.3, list
after four weeks.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)